

HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU
(Office of the Registrar Judicial)

File No.:- Conc. No. 32/2015

Titled

New India Assurance Co. Ltd. (Petitioner) V/S Amrik Singh & ors. (Respondents)

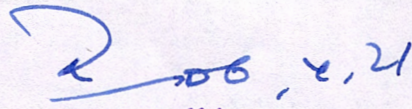
Notice to the respondent (s): -

2. Vethesta Construction Company,
Sofi Complex K.P. Road,
Nai Basti, Anantnag.
A/P Chaba Tehsil & District Ramban. (Owner)

3. Mohd Iqbal
S/O Abdul Gani.
R/O Manjoos Khari,
Tehsil & District Ramban.

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent(s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondent to appear before this Court on 18th day of November 2021 at 10.00 A.M. or the next working day if 18th day of November 2021 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 06th day of October 2021 at Jammu.


Registrar Judicial
High Court of J&K & Ladakh
JAMMU.

No.:- 2279

Dated:- 06-10-2021

Copy of the above forwarded to:

1. The Daily Excelsior, Janipura, Jammu for publishing the notice in the newspaper, cutting of the paper and bill of advertisement be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No. 669 dated 07-9-2021 as publication charges have been deposited in this Court which shall be paid as and when the bill and cuttings are received.

2. CPC, e-courts, High Court of J&K & Ladakh, Jammu, for uploading the same on the official website of the High Court of J&K & Ladakh .

306-21
Registrar (Judl.)
High Court of J&K
JAMMU.
Jammu